

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAKTEL CONTROL & SYSTEMS PVT LTD**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Maktel Control & Systems Pvt Ltd
2.	Date of incorporation of corporate debtor	09.04.2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U31900GJ2009PTC056575
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 1421, GIDC Estate, Waghodia, Dist. Vadodara Gujarat - 390760 IN
6.	Insolvency commencement date in respect of corporate debtor	02.02.2021 (Order Uploaded on NCLT Website on 03.02.2021)
7.	Estimated date of closure of insolvency resolution process	31.07.2021 (End of 180 days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Dharit Kishorbhai Shah Reg No- IBBI/IPA-001/IP-P00993/2017-2018/11640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390 007. Email -bipin.smdt@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. Bipin & Co, Chartered Accountants, 302, Centre Point, R.C. Dutt Road, Alkapuri, Vadodara, Gujarat - 390 007. Email - cirp.maktelcontrol@gmail.com
11.	Last date for submission of claims	16.02.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the **Maktel Control & Systems Pvt Ltd** on 02.02.2021 (Order Uploaded on NCLT Website on 03.02.2021)

The creditors of **Maktel Control & Systems Pvt Ltd** are hereby called upon to submit their claims with proof on or before **16.02.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-
Dharit Kishorbhai Shah
Interim Resolution Professional
Reg. No- IBBI/IPA-001/IP-P00993/2017-2018/11640

Date: 04.02.2021
Place: Vadodara